

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (IB) No. 61/Chd/Pb/2022

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Kapil Kumar Jain

...Respondent

Under Section: 95, IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Harsh Garg, Advocate
Mr. Pulkit Goyal, Advocate
Ms. Ramneek Kaur, Advocate
For the Respondent: Mr. Aalok Jagga, Advocate
Mr. APS Madaan, Advocate
For the RP: Mr. Vishal Hirawat, Advocate

ORDER

Reply/Objections have been filed by Mr. Aalok Jagga, Advocate on behalf of Respondent/Personal Guarantor vide Diary No. 01654/3 dated 14.03.2024. The same are taken on record. It is stated by Ld. Counsel for the Petitioner that he has filed the response to the objections of the Personal Guarantor. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. List on 11.06.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)